

**Dr. Aditi Choudhary**  
D.J.J.S  
Director (Academics)  
Chairperson (Officiating)



**DELHI JUDICIAL ACADEMY**  
(High Court of Delhi)  
Sector-14, Dwarka, New Delhi-110078  
911-2692191, 911-2623532 (O)  
911-2646687 (F)  
Email: dja@jls.nic.in

No. DJA/Tq. 10-01/CMMs-ACMMs-MMs/1635/2023/5299

23<sup>rd</sup> December, 2022

1. The Ld. Principal District & Sessions Judge, Central, HQT, THC
2. The Ld. Principal District & Sessions Judge, East, KKD
3. The Ld. Principal District & Sessions Judge, South, Saket
4. The Ld. Principal District & Sessions Judge, North-West, Razmi
5. The Ld. Principal District & Sessions Judge, New Delhi, PHC
6. The Ld. Principal District & Sessions Judge, South-East, Saket
7. The Ld. Principal District & Sessions Judge, North, Razmi
8. The Ld. Principal District & Sessions Judge, West, THC
9. The Ld. Principal District & Sessions Judge, South-West, Dwarka
10. The Ld. Principal District & Sessions-Judge-Special Judge (PC Act) (CBI), RACC
11. The Ld. Principal District & Sessions Judge, Shahdara, KKD
12. The Ld. Principal District & Sessions Judge, North-East, KKD

**Subj: Core Competence Conference on Knowledge skill and Perspective Development for CMMs / ACMMs / MMs (1/3<sup>rd</sup> of the total strength) on 21<sup>st</sup> January, 2023**

Respected Sir/Madam,

As per the approved Training Calendar for the year 2023, the Delhi Judicial Academy shall be conducting the subject Conference on 21<sup>st</sup> January, 2023 at Delhi Judicial Academy.

The proposed nomination list of Judicial Officers for the aforesaid programme is enclosed as Annexure 'A'. The schedule of the programme is enclosed herewith as Annexure 'B'.

It is requested that nominated Judicial Officers posted in your district may kindly be communicated about their nomination in the aforesaid programme through your good office.

In case an Officer requires exemption from attending the programme, he/she may move their application in advance through the concerned Ld. Principal District & Sessions Judge. If the exemption is required on urgent basis, an intimation to that effect may be sent to the concerned Ld. Principal District & Sessions Judge, followed by a formal application duly forwarded by the concerned Ld. Principal District & Sessions Judge. In case the nominated officer is transferred, the successor shall attend nominated for the programme automatically.

The nominated Judicial Officers may kindly be advised not to list any judicial work on 21<sup>st</sup> January, 2023, so that litigants and lawyers are not inconvenienced. In case some judicial work has already been listed, it may be postponed or adjourned accordingly, to the extent possible.

With regards,

Yours faithfully,

*Aditi Choudhary*  
(Dr. Aditi Choudhary)

Encl: As above

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HEADQUARTERS)**

TIS HAZARI COURT, DELHI

No. 6976-6983 /JOTP/Sec./2023

Dated, Delhi the 20 JAN 2023

As directed copy of letter bearing no. DJA/Tq.10-01/CMMs-ACMMs-MMs/1635/2023/5299 dated 23.12.22 and in continuation a letter dated 20.1.23 received through e-mail from the Delhi Judicial Academy, Dwarka, New Delhi, forwarded for information and necessary action to :-

1. Ms. Shilpa Dhanekar, Ld. MM, Central District, Tis Hazari Courts, Delhi.
2. The Director (Academics), Ld. Chairperson (Officiating), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi.
3. The Branch In-charge, Facilitation Centre, Tis Hazari Court, Delhi.
4. The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
5. The LAYERS for uploading the same.
6. The CMM, Central District, Tis Hazari Courts, Delhi.
7. The Branch In-charge, Pool Car Sector, Tis Hazari Courts, Delhi.

*Kavari Sawaja*  
(Kavari Sawaja)

District Judge (Commercial Court)-07  
Officer In-charge Judicial Branch, Central  
for Principal District & Sessions Judge(HQs)  
Tis Hazari Court, Delhi.

Kind attention Branch In-charge, Judicial Branch

Sir/Madam,

This is to inform that Ms. Pragati, earlier posted as MM-1, Central THC was nominated to attend the 'Core Competence Conference on Knowledge skill and Perspective Development for CMMs / ACMMs / MMs' scheduled to be held on 21<sup>st</sup> January, 2023 at Delhi Judicial Academy. However, she has been transferred as ARC-D1, Central, THC and the said court of MM-1, Central, THC is now presided over by Ms. Shipra Dhanker.

In our letter dated 23.12.2022 address to Ld. Principal District & Sessions Judge, it is already mentioned that 'in case the nominated officer is transferred, the successor Judge shall stand nominated for the programme automatically'.

In view of above, it is requested to kindly inform Ms. Shipra Dhanker, MM-1, Central, THC about her nomination in the subject programme, in place of Ms. Pragati, under intimation to the Academy.

Regards,

Training Branch  
Delhi Judicial Academy

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From: "Delhi Judicial Academy" <dja@nic.in>  
To: "Central Cak" <judicialcok@nic.in>  
Sent: Saturday, December 24, 2022 11:52:46 AM  
Subject: Core Competence Conference on Knowledge skill and Perspective Development for CMMs / ACMMs / MMs (1/3rd of the total strength) on 21st January, 2023

Sir/Madam,

Please find attached herewith the letter dated 23.12.2022 along with the annexures regarding the aforesaid subject and place the same before Ld. Principal District & Sessions Judge, for kind perusal.

Regards,

Training Branch



**DELHI JUDICIAL ACADEMY**

Sector-14, Dwarika, New Delhi-110078

Office: 011-26891191, Fax: 011-28036087

Email: dja@nic.in; delhjudicialacademy@gmail.com

Website: judicialacademy.nic.in

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Azadi Ka  
Amrit Mahotsav



भारत 2023  
भारत-2023

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3 attachments

Annexure 'A'.pdf  
198K

Annexure 'B'.pdf  
459K

1. Central.pdf  
459K

**DELHI JUDICIAL ACADEMY**

Annexure 'B'

**Program Name & Code:** Core Competency Conference for Knowledge, Skill & Perspective Development [DJA/JC-01/2023]

**Duration, Date & Day:** One (1) day, on 21<sup>st</sup> January, 2023 (Saturday)

**Participants:** CMOs/CMMS/MSs (1/3<sup>rd</sup> Strength)

**Venue:** Seminar Hall, 2<sup>nd</sup> Floor, Delhi Judicial Academy

**Programme Director:** Dr. Aditi Choudhary, Director (Academics) / Chairperson (Officiating), Delhi Judicial Academy

Date & Day	18.15 am - 11.30 am	11.30 am - 12.00 pm	12.00 pm - 01.15 pm	01.15 pm - 02.00 pm	02.00 pm - 03.15 pm	03.15 pm - 03.45 pm	03.45 pm - 05.00 pm
21.01.2023 (Saturday)	<p align="center"><b>Session-I</b></p> <p align="center"><b>Constitutional Vision &amp; the Criminal Justice System</b></p> <ul style="list-style-type: none"> <li>• 'Access to Justice' for all - Responding to a vulnerable witness.</li> <li>• Rules &amp; Guidelines</li> <li>• Digital recording of evidence</li> <li>• Record &amp; Bail</li> <li>• Principles with the Court/Police with Constitutional Rights</li> <li>• Preserving the vulnerable               <ul style="list-style-type: none"> <li>o "Right to Life" of the girl child - PC &amp; PNDT Act</li> <li>o Children against children - Exclusive Jurisdiction under JJ Act, 2015 &amp; CrCR Act, 2005</li> </ul> </li> </ul>	<p align="center"><b>Session-II</b></p> <p align="center"><b>Identifying MICE Applications</b></p> <ul style="list-style-type: none"> <li>• Case pattern</li> <li>• Sample citations</li> <li>• Scoping</li> <li>• "Spectrum"</li> <li>• Specimens signature</li> <li>• Age verification of the accused</li> <li>• Recording of statement w/o 161 CrP.C.</li> <li>• Principles &amp; Guidelines</li> <li>• Audio-video recording</li> <li>• Supportive of error in the accused</li> <li>• Identifying investigation</li> <li>• Identifying competence</li> <li>• JJ 3, 287 CrP.C.</li> </ul>	<p align="center"><b>Session-III</b></p> <p align="center"><b>Issues of Trial</b></p> <ul style="list-style-type: none"> <li>• Cognizance: Principles</li> <li>• Main charge sheet</li> <li>• Supplementary charges sheet</li> <li>• Charging with compliance</li> <li>• Case</li> <li>• Summing up</li> <li>• During the trial - S. 313 CrP.C.</li> <li>• Offence w/o 134A CrP.C.</li> <li>• Preponderance</li> <li>• Balance of probabilities</li> <li>• Inter-precincts</li> <li>• Trial - joint or separate</li> </ul>	<p align="center"><b>Session-IV</b></p> <p align="center"><b>Crimes of Rape &amp; Breaching Arms: Disposal by Doubling to Triple Method</b></p> <ul style="list-style-type: none"> <li>• Plea bargaining</li> <li>• Compounding</li> <li>• Pardon</li> <li>• Writing a Criminal Judgment</li> <li>• Appreciation of evidence</li> <li>• Forensic &amp; Dialect</li> <li>• Subpoena</li> <li>• Compounding</li> <li>• Direction: contrast to subject matter - Legal possibility</li> </ul>			
							<p align="center"><b>Session-V</b></p> <p align="center"><b>Introduction to Arms &amp; Ammunitions - An Evolution</b></p>